

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1677  
ANSWERED ON:25.07.2002  
ADULTERATION IN PETROL  
HOLKHOMANG HAOKIP

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government are aware of the high degree of adulteration in petrol in the North-East, particularly in Manipur
- (b) if so, the action taken by the concerned authority against those found guilty;
- (c) the existing mechanism to check such menace;
- (d) whether regular checking is conducted at the petrol pumps and retail outlets;
- (e) if so, whether there was any case of cancellation of retailership in connection with such kind of malpractices; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS AND MINISTER OF STATE IN THE MINIS' PARLIAMENTARY AFFAIRS ( SHRI SANTOSH KUMAR GANGWAR)

(a) : No such specific report has been received by the Government.

(b) : Does not arise.

(c) & (d) : Steps such as blue dyeing of PDS Kerosene, periodical inspection of the retail outlets, introduction of tamper proof locking system for tanker-trucks, special vigilance drives, etc. are taken by the Oil Marketing Companies. Action is taken by the Companies against erring dealers under the provisions of the Marketing Discipline Guidelines and/or Dealership Agreement. Also, under the provisions of the `Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993`, Oil Companies and State Governments can initiate action against any dealer indulging in adulteration and also for misusing public distribution kerosene for purposes other than those permitted.

(e) & (f) : There has been no case of cancellation of retailership in connection with malpractices during the past few years. However, Sales and Supplies were suspended at M/s. Brahma Filling Station, Gosaigaon District, Kokrajhar (Assam) from 07.08.2000 for 45 days due to HSD sample failure.